

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.503/MP/2024**

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 inter alia seeking relaxation of the conditions stipulated for submission of documents pertaining to Financial Closure.

Petitioner : Tata Power Renewable Energy Limited (TPREL)

Respondents : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **26.12.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Sanjay Sen, Advocate, TPREL  
Shri Suhael Buttan, Advocate, TPREL  
Shri Priya Dhankhar, Advocate, TPREL  
Shri Nikunj Bhatnagar, Advocate, TPREL  
Shri Shubham Arya, Advocate, CTUIL  
Ms. Reeha Singh, Advocate, CTUIL  
Ms. Tanya Singh, Advocate, CTUIL

**Record of Proceedings**

Learned senior counsel for the Petitioner submitted that the present Petition had been filed seeking relaxation of the timeline stipulated in *proviso* to Regulation 11A(2) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (GNA Regulations) to condone the delay of three days in submission of the documents evidencing Financial Closure with respect to the Petitioner's 198 MW Wind Power Project in Karur, Tamil Nadu (Project). Learned senior counsel prayed to relax the requirement of submission of Financial Closure document in the name of the parent company, *i.e.*, TPREL, and thus consider the Financial Closure with respect to its Project in the name of its subsidiary, *i.e.*, TPVSL, which is utilizing the connectivity granted under the GNA Regulations. Learned senior counsel added that the Petitioner is executing the Project, which is a part of the 965.8 MW Wind-Solar Hybrid Project under a captive route awarded by Tata Steel Limited to TPREL's subsidiary, *i.e.*, TP Vardhman Surya Limited (TPVSL) in June 2023. The final connectivity was granted in May 2024, with a start date

of June 2025, in accordance with the GNA Regulations. Learned senior counsel submitted that the Project is on the verge of completion.

2. Learned counsel for CTUIL acknowledged the delay of three days on the part of the Petitioner in submission of the documents relating to the Financial Closure relating to the Project. Learned counsel referred to the Order passed by the Commission in Petition No. 192/MP/2024 dated 12.7.2024 whereby the Commission has relaxed the provisions of Regulation 11A allowing the parent company (ACME Solar Holdings Pvt. Ltd.), which was the connectivity grantee, to submit the documents for fulfilling land requirements and subsequent milestones required under Regulations 11A and 26 of the GNA Regulations, in the name of subsidiary company (ACME Sikar Solar Pvt. Ltd). Learned counsel conveyed that CTUIL would not be taking any coercive action against the Petitioner.

3. Considering the submissions made by the learned senior counsel and learned counsel for the parties, the Commission admitted the Petition and permitted both sides to file their respective brief submissions, if any, within a week with a copy to the other side. The Commission directed CTUIL not to take any coercive action in connection with the Petitioners' connectivity application, which is the subject matter of the present case, till the outcome of the present matter.

4. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**SD/-**

**(T.D. Pant)**

**Joint Chief (Law)**